

I	2	3
I	II	304
J	II	148
K	II	52
L	II	116
M	II	144
AB	II	108
BD	II	240
DG	II	68
GI	II	372
TOTAL		3,539

BD	III	12
DG	III	184
GI	III	12
H	III	4
I	III	20
Y	III	20

TOTAL	252
-------	-----

XY	IV	80
YZ	IV	52
Z	IV	56

TOTAL	188
-------	-----

## (ii) Netaji Nagar

C	I	432
D	I	488
F	I	416
FS	I	8
CS	I	24
WC	I	94
TOTAL		1,462

B	II	132
C	II	40
D	II	132
E	II	392
F	II	400
FS	II	4
CS	II	4
TOTAL		1,104

I	2	3
A	III	64
F	III	12
G	III	84
TOTAL		160

(b) Complaints have been received only regarding boring of holes by field mouse.

## PAPERS LAID ON THE TABLE

## The Drugs and Cosmetics (Second Amendment) Rules, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A.K.M. ISHAQUE): Sir, I beg to lay on the Table, under section 38 of the Drugs and Cosmetics Act, 1940, a copy (in English and Hindi) of the Ministry of Health and Family Planning (Department of Health) Notification G.S.R. No. 358, dated the 15th March, 1975, publishing the Drugs and Cosmetics (Second Amendment) Rules, 1975. [Placed in Library. See No. LT-9599/74].

## Notifications under the Navy Act, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy each (in English and Hindi) of the following Notifications of the Ministry of Defence:—

(i) Notification S.R.O. No. 31, dated the 25th January, 1975. [Placed in Library. See No. LT-9106/75.]

(ii) Notification S.R.O. No. 64, dated the 15th February, 1975, publishing the Navy (Pension) First Amendment Regulations, 1975 [Placed in Library. See No. LT-9026/75].

(iii) Notification S.R.O. No. 71, dated the 22nd February, 1975, publishing the Navy Leave (Amendment) Regulations, 1975. [Placed in Library. See No. LT-9106/75.]

(iv) Notification S.R.O. No. 77, dated the 1st March, 1975, publishing the Navy leave (2nd Amendment) Regulations, 1975 [Placed in Library. See No. LT-9167/75.]

(v) Notification S.R.O. No. 95, dated the 8th March, 1975, publishing the Navy (Pension) Second Amendment Regulations, 1975, [Placed in Library. See No. LT-9247/75].

**I. Papers under article 151 of the constitution.**

**II. Papers under the Governments of Union Territories Act, 1963.**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under clause (1) of article 151 of the Constitution:

(i) (a) Appropriation Accounts (Civil) of the Union Government for the year 1973-74. [Placed in Library. See No. LT-9581/75.]

(b) Report of the Comptroller and Auditor General of India on the Appropriation Accounts (Civil) of the Union Government for the year 1973-74. [Placed in Library. See No. LT-9579/75].

(ii) (a) Appropriation Accounts of the Defence Services for the year 1973-74, and the Commercial Appendix thereto. [Placed in Library. See No. LT-9580/75].

(b) Report of the Comptroller and Auditor General of India on the Appropriation Accounts (Defence Services) of the Union Government for the year 1973-74. [Placed in Library. See No. LT-9579/75].

II. A copy each of the following papers, under section 49 of the Governments of Union Territories Act, 1963, read with the Order dated the 28th March, 1974, issued by the President in relation to Pondicherry:

(i) Appropriation Accounts, 1971-72 Government of Union Territory of Pondicherry. [Placed in Library. See No. LT-9576/75.]

(ii) Finance Accounts, 1971-72, and 1972-73 Government of Union Territory of Pondicherry (in English and Hindi). [Placed in Library. See No. LT-9577/75.]

(iii) Report of the Comptroller and Auditor General of India for the year 1971-72 and 1972-73 Government of Union Territory of Pondicherry (in English and Hindi) [Placed in Library. See No. LT-9575/75.]

(iv) Appropriation Accounts, 1972-73, Government of Union Territory of Pondicherry (in English and Hindi), [Placed in Library. See No. LT-9576/75.]

**I. Government of Gujarat orders under the Gujarat vacant lands in urban areas (prohibition of alienation) act, 1972 and related papers.**

**II. Notification under the requisitioning and acquisition of immovable property act, 1952.**

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): Sir, I beg to lay on the Table:

I. (a) A copy each of the following Orders of the Government of Gujarat, under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—

(1) Order No. VCT-2373/123875-V, dated the 14th March, 1975.

(2) Order No. VCT-3074/83155-V, dated the 14th March, 1975.